FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PURVI METALS PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Purvi Metals Pvt. Ltd.
2.	Date of incorporation of corporate debtor	18th October 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2011PTC223185
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO 95/96/129 JAWAHAR CO OP IND ESTATE KAMOTHE PANVEL DIST RAIGAD MUMBAI MH 410219 IN
6.	Date of closure of Insolvency Resolution Process	23/02/2024
7.	Liquidation commencement date of corporate debtor	04/03/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Bharati Manoj Daga IBBI/IPA-001/IP-P-01963/2020-2021/13070
9.	Address and e-mail of the liquidator, as registered with the Board	94B, PALASH TOWER, VEERA DESAI ROAD, ANDHERI WEST, MUMBAI 400053, NEAR COUNTRY CLUB, Mumbai Suburban, Maharashtra ,400053 bharteedaga1008@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	301, Poonam Pearls, Opp.to New India Assurance Colony, Juhu Lane, Andheri (W) – 400058 liquidation.purvimetals@gmail.com
11.	Last date for submission of claims	24/03/2024

Notice is hereby given that the National Company Law Tribunal (*Mumbai Bench*) has ordered the commencement of liquidation of the Purvi Metals Pvt. Ltd. on 23/02/2024.

The stakeholders of Purvi Metals Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 24/03/2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

SD/-

Date: 06/03/2024

Bharati Manoj Daga

Place: Mumbai

Liquidator of Purvi Metals Pvt. Ltd.

Before the Central Government
Western Region Bench, Mumbai

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of M/S. QUANTR ANALYTICS PRIVATE LIMITED having its Registered Office at B-16/0:5, SECTOR-1 VASHI, Thane, NAVI MUMBAI, Maharashtra, India, 400703

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on August 16, 2023 to enable the company to change its Registered Office from B-I 60:5, SECTOR-I VASHI NAVI MUMBAI Thane MH 400703 IN - ROC Mumbai, Maharashtra to **D41, Oyster Greenmount, city, A B Bypass Road, Ralamandal, Indore, Madhya Pradesh 452020 ROC- Gwalior, Madhya Pradesh".**

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be deliver or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at Everest 5th Floor, 100 Marine Drive, Mumbai- 400002, Maharashtra, within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

ADDRESS OF REGISTERED OFFICE: B-16/0:5, SECTOR-1 VASHI, Thane, NAVI MUMBAI, Maharashtra, India, 400703

Place: Mumbai

For and on behalf of the Applicant
QUANTR ANALYTICS PRIVATE LIMITED

ANSHU ROHAL
Director
DIN 07732346

GAURAV KUMAR ROHAL
Director
DIN 07738143

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
PURVI METALS PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**M/s Purvi Metals Pvt. Ltd.**
2.	Date of incorporation of corporate debtor	18th October 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2011PTC223185
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO 95/96/129 JAWAHAR CO OP IND ESTATE KAMOTHE PANVEL DIST RAIGAD MUMBAI MH 410219 IN
6.	Date of closure of Insolvency Resolution Process	23/02/2024
7.	Liquidation commencement date of corporate debtor	04/03/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Bharati Manoj Daga IBBI/IPA-001/IP-P-01963/2020-2021/13070
9.	Address and e-mail of the liquidator, as registered with the Board	94B, PALASH TOWER, VEERA DESAI ROAD, ANDHERI WEST, MUMBAI 400053, NEAR COUNTRY CLUB, Mumbai Suburban, Maharashtra, 400053 bharteedaga1008@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	301, Poonam Pearls, Opp.to New India Assurance Colony, Juhu Lane, Andheri (W) – 400058 liquidation.purvimetals@gmail.com
11.	Last date for submission of claims	24/03/2024

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the **Purvi Metals Pvt. Ltd.** on **23/02/2024.**

The stakeholders of **Purvi Metals Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **24/03/2024,** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Bharati Manoj Daga
Liquidator of Purvi Metals Pvt. Ltd.

Date: 06/03/2024
Place: Mumbai

एसजेवीएन ग्रीन एनर्जी लिमिटेड

SJVN Green Energy Limited

(A Wholly Owned Subsidiary of SJVN Limited)
CIN: U40100HP2022GOI009237

E- Tender No.: SGEL/CHQ/Contracts/Trans-Jamui/2024

This is to notify all the bidders that certain amendments have been made in the bid document for **"Construction of 132 KV Transmission Line including Bays for 125 MW Jamui Phase-I Solar Project and 75 MW Banka Solar Project to nearest STU sub-station at Jamui and Banka respectively".**

For details, visit websites: **https://www.bharat-electronictender.com, www.eprocure.gov.in** and **www.sjvn.nic.in**. Last date for bid submission is **14.03.2024 (14:00 Hrs.).**

Amendment(s), if any, shall be issued on websites only.

DGM (Contracts)
SJVN Green Energy Limited
Corporate Headquarters, Shakti Sadan, Shanan, Shimla (H.P)
Email- contracts.sgel@sjvn.nic.in

IFCI Venture Capital Funds Limited

(A Subsidiary of IFCI Limited, Government of India Undertaking)
CIN: U65993DL1988GOI030284
Regd. Office: IFCI Tower, 61,Nehru Place, New Delhi-110019
Tel: Direct (+91) (11) 41732593/23/82/16
Fax: (+91) (11) 2645 33481, Email- legal@ifciventure.com

Tender No. IFCI Venture/Sale/Assignment/2023-24 Date:07.03.2024

IFCI Venture Capital Funds Ltd. (IFCI Venture) invites bids/offer from Banks/FIs/ARCs/NBFCs, as eligible under existing RBI regulatory framework for sale/transfer of NPA/Financial Assets for 15 NPA Accounts and 4 Investment accounts. The details of the accounts and other terms and conditions are mentioned in the Tender Documents of Sale/Assignment.

The Tender Document for the Sale/Assignment of accounts are uploaded on our website **(www.ifciventure.com)** under Sale of Assets section. Last date for submission of EOIs and time for due diligence, last date for submission of financial bids and date of auction are as per Tender Documents.

IFCI Venture reserves the right to accept/ reject any or all applications and cancel the process at any point of time without assigning any reason whatsoever and would not there by incur any liability/financial obligation.

Place:New Delhi
Date: 07.03.2024

sd/-
Authorized Person
IFCI Venture Capital Funds Ltd.

Note: Any further Addenda / Corrigenda / Extension of dates in respect of the above tender shall be posted only on Company's website and no separate notification shall be issued in the newspapers.

L&T Finance Holdings Limited
(Erstwhile, L&T Finance Ltd under The Scheme of Amalgamation by way of merger by absorption with L&T Finance Holdings Ltd w.e.f. Dec 4th 2023)
Registered Office: L&T Finance Holdings Limited, Brindavan Building, Plot No 177 Kalina, CST Road, Near Mercedes Showroom, Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Badlapur

L&T Finance

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Holdings Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on **"ÄS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION"** by way of **"PUBLIC AUCTION"** for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Possession Taken	Earnest Money Deposit 10% or more of RP (In ₹)	Total Outstanding dues as on 04.03.2024	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
1. Ishaque Mohd Taj Mohd Khan 2. Shahjahan Ishaque Khan	Property Address - Flat No. 501, In "A" Wing, On The 5th Floor, Admeasuring About 38.73 Sq. Mtrs Caepet Area, In The Building Known As "manjiri Heights" Being Lying On The Plot Of Land Bearing S. No. 185/7 And Situate At Village Badlapur, Tal. Ambernath, Dist Thane Within The Limits Of Kulgaon Badlapur Municipal Council, Kulgaon.	H18565140621025400 & H18565140621025400L	9th February 2024	Rs. 1,98,896/-	Rs. 46,73,831.02/-	Rs. 19,88,960/-	06-04-2024	12-04-2024 from 10 A.M. to 5:30 P.M.

Terms And Conditions Of Public Auction

1. The E-auction Sale is being conducted online by the Authorised Officer through the website https://sarfaesi.E-auctiontiger.net under the provisions of SARFAESI Act with the aid and through public e-E-auction mode.
2. The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on **"AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.**
3. For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before **11/04/2024**.
4. The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTHF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
5. The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Holdings Limited" payable at Mumbai on or before 18:00 hours on **12/04/2024** i.e., day of e-auction or on the next working day i.e., **13/04/2024**, which deposit will have to confirmed by L&T Finance Holdings Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e.,75% of purchase price payable shall be paid by the purchaser to L&T Finance Holdings Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
6. For inspection of property or more information, the prospective bidders may contact the authorised officer i.e.., **Name - Harilal Gupta, Contact No. 8080302861, L&T Finance Holdings Ltd, Office: 6th Floor, Brindavan Building, Plot No. 177, Kalina, CST Road, Near Mercedes Showroom, Santacruz (East), Mumbai - 400 098, and Santosh Tiwari, Contact No. 9920490126, L&T Finance Holdings Ltd, Office: 6th Floor, Brindavan Building, Plot No. 177, Kalina, CST Road, Near Mercedes Showroom, Santacruz (East), Mumbai - 400 098.** At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.
7. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
8. The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public E-auction sale.
9. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called up on to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L&T Finance Holdings Ltd shall sale the property as per the provisions laid down in the SARFAESI ACT,2002.
11. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) /public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Holdings Limited.

Date: 07.03.2024
Place: Badlapur

Sd/-
Authorized Officer
For L&T FINANCE HOLDINGS LIMITED

केनरा बैंक Canara Bank
A Govt. of India Undertaking
सिंडिकेट Syndicate

ARM-II BRANCH, MUMBAI
3rd Floor, Canara Bank Building, Adi Marzban Street, Ballard Estate, Mumbai – 400 001. **Tel.:** 022-22651128 / 29. **Email :** cb6289@canarabank.com

PUBLIC NOTICE: E AUCTION FOR ASSIGNMENT OF FINANCIAL ASSETS

In terms of the policy of Canara Bank on Sale of financial Assets and in line with the regulatory guidelines, Canara Bank hereby invites EOIs / counter bids for transfer of Financial Assets to Asset Reconstruction Companies (ARCs) registered with the Reserve Bank of India under Section 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, SCBs, NBFCs, AIFIs, SFBs.for purchase of **M/s. Gandhi Enterprises,** Non-Performing Assets on the terms and conditions indicated on webpage **https://canarabank.com/tenders** under "Swiss Challenge Method".

It is hereby clarified that confirmation of the name of the successful bidder will be subject to final approval by the Competent authority of Canara Bank

Anchor / Base Bid Price	Term of Sale	Minimum Mark up
Rs. 2.50 Crore	100% cash basis	5%

Time schedule for e Auction: -

Sr. No.	Particulars	Relevant Date
1.	**Newspaper Publication**	**07.03.2024**
2.	Newspaper Public Last date for submission of Expression of Interest (EOI)ation	**12.03.2024 till 05.00 PM**
3.	Due diligence Prospective bidders may start due diligence immediately after submission of EOI and submitting signed Non-Disclosure Agreement (NDA)	**From 07.03.2024 to 26.03.2024 (All working days from 10.30 AM to 5.00 PM)**
4.	Preliminary Information Memorandum (PIM) PIM will be shared on the email id mentioned in the EOI	Same Day on the date of receipt of EOI to prospective bidder who has already executed NDA else upon execution of NDA
5.	Informing Name, Mobile number and email address of the Authorised officers for issuance of login credential for participation in the e-bidding process through e-auction portal	**26.03.2024 upto 5.00 PM**
6.	Submission for EMD (for bidders other than ARC)	**27.03.2024 upto 11.30AM**
7.	Allotment of login credential for participation in the e-bidding process through e-auction portal	**27.03.2024 upto 12.30AM**
8.	Submission of Bid (Process of e-Bidding) :	**27.03.2024 3:30 PM to 4:30 pm**
9.	Completion of documentation formalities and payment to be made	Within 2 working days from date of letter of acceptance to successful bidder or Final approval from the competent authority of the Bank whichever is later.

EOI can be sent through email at **cb6289@canarabank.com** and / or could be sent by post / hand delivered to Authorised Officer, Canara Bank, ARM-II Branch, Mumbai 3rd Floor, Canara Bank Bldg., ADI Marzban Street, Ballard Estate, Mumbai, Maharashtra, PIN -400001 Contact Person: Shri Kumar Paritosh, Authorised Officer, Mobile No. 8828328297

Canara Bank will not be responsible / liable in case of non-receipt of EOI for the reasons beyond the control of the Bank. Interested parties are expected to take efforts to find out the status of communication sent by them to Canara Bank to ensure their participation in the auction process.

Major terms and Conditions

1. Bank will transfer the NPA loans under Swiss Challenge method based on an existing offer as Anchor Bid who will have the right to match the highest bid. If no counter bid crosses the minimum markup specified in the web notice / auction notice, the base bid becomes the winning bid, subject to the final approval by the Bank.
2. Accounts will be transferred/ assigned along with underlying securities on "as is where is" and "as is what is" basis and "without recourse" to the Bank. Bank will not assume any operational, legal or any other type of risks relating to the transfer of loan exposure.
3. Canara Bank reserve exclusive right to deal with the claims pertaining to ECGC / CGTMSE (both present and future) / Cash Margin / Insurance claim / Subsidy reserve fund / Margin etc of the loan exposure and successful Acquirer / bidder has no right or authority or claim thereon.
4. The e-bidding process if required, will be conducted through **https://indianbankseauction.com/** (m/s Canbank Computer Service Ltd). The ebidding process shall be subject to terms and conditions contained in the web notice also made available at **https://canarabank.com/tenders.**

For any other further clarification with regard to Data room , Terms and conditions of the auction , submission of EOI / Bids kindly contact Shri Kumar Paritosh, Authorised Officer, Canara Bank, ARM-II Branch, 3rd Floor, CAN Bank Bldg, ADI Marzban Street, Ballard Estate, Mumbai, Maharashtra, PIN -400001

Date : 07.03.2024
Place : Mumbai

Sd/-
Authorised Officer
Canara Bank, ARM-II Branch

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL BENCH II
AT: HYDERABAD
I.A. NO. 15A OF 2021
IN
CP(IB) NO. 43/7/HDB/2018
APPLICATION FILED UNDER SECTION 43, 45, 50 & 66 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016 (IBC)
IN MATTER OF:

Sri Krishna Mohan Gollamudi
Resolution Professional for Leo Meridian Infrastructure Projects and Hotels Limited,**Bearing Reg. No. IBBI/IPA-003/IP-N000161/2018-19/11952**
… Applicant/Resolution Professional

[Sri Raj Kumar Ralhan
Erstwhile Resolution Professional for Leo Meridian Infrastructure Projects and Hotels Limited,Bearing Reg. No. IBBI/IPA-001/IP-P00981/2017-2018/11614.]
(…Erstwhile Resolution Professional)

AND

1.Concept Avenues Private Limited
B-70 Journalist Colony, Jubilee Hills, Hyderabad 500033.
2.Leo Meridian Agro Farms
Plot No.12, Leonia Resorts, Bomma-raspet Village, Shamirpet Mandal, R R District
3.Mr. K. Rangaraju
Ex-Director of Leo Meridian Infrastructures Projects and Hotels Ltd
HIG-60, APHB Colony, Bhimavaram 2,W G Dt., A P - 534202
4.Mr. D. Rama Chandra Raju
Ex-Director of Leo Meridian Infrastructures Projects and Hotels Ltd
FLAT NOS. 103 AND 104, LOTUS BLOCK, NAGARJUNA DREAMLAND, KOMPALLY, HYDERABAD - 500014
5.Ms. DVV Nagamalleswari
Ex-Executive, General Administration Department
Leo Meridian Infrastructures Projects and Hotels Ltd
FLAT NOS. 103 AND 104, LOTUS BLOCK, NAGARJUNA DREAMLAND, KOMPALLY,HYDERABAD - 500014
6.Aloe Hotels and Resorts Private Limited
H.No.6-3-886, Somajiguda Circle,Beside My Home Hill View Apartments, Raj Bhavan Road Hyderabad TG 500082 IN
7.Leo Educational Society
Bommaraspet, Shamirpet, Medchal, Malkajgiri, Malkajgiri district, Hyderabad, Telangana 500078
8.Aloe International Holdings Limited
Office No B.702, Keshav Shrishti, Cts No 407, Lb S Marg, Bhandup (W), Mumbai-400078
9.Spectra Medical System
10.Suzanna Constructions Private Limited
308 B Road No.78, Phase- III, Jubilee Hills, Hyderabad-500033
11.Traxun Towers
302, PNR-SSV Complex,D.No.1-19-71/A-13,Rukminipuram, AS RAO Nagar,Hyderabad-500062
12.K.S. Associates
13.Alfa Enterprises Private Limited
No.65/9-10N.R. Road Bangalore - 560002
14.Akshay Associates
15.Manilal
16.Prakash Rao E
17.Sri Sanvee Engineering
18.Tirupathi Reddy
19.Nagi Reddy S **… Respondents**

IN THE MATTER OF

ANDHRA BANK …..FINANCIAL CREDITOR

VERSUS

M/S.LEO MERIDIAN INFRA STRUCTURE PROJECTS & HOTELS LIMITED
…….CORPORATE DEBTOR

NOTICE

(UNDER SECTION 43, 45, 50 & 66 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016)

As directed by the Hon'ble National Company Law Tribunal, Hyderabad Bench 2, Respondent Nos. 1, 3, 6, 8, 9, 10, 12, 14, 15, 16, 17, 18 & 19 are hereby informed that the Applicant/ erstwhile Resolution Professional Mr. Raj Kumar Ralhan has filed an Interlocutory Application vide IA No. 15A of 2021 (Old No. IA No. 15 of 2021) in Company Petition CP(IB) No. 43/7/HDB/2018 under Sections 43, 45, 50 & 66 of the Insolvency and Bankruptcy Code, 2016 regarding Preferential, Undervalued, Fraudulent & Extortionate transactions. As the notices sent earlier to the Respondent Nos. 3, 6 & 8 were returned unserved with an endorsement "Addressee left without instructions" and Respondent Nos. 1 & 10 were returned unserved with an endorsement "No such person in this address", the Hon'ble Tribunal vide its order dated 07.02.2024 has ordered that Respondent Nos. 2, 4, 5, 7, 11 and 13 are served, but not present. Hence they are set ex-parte and directed the Applicant herein to effect the service of the remaining Respondents through paper publication on the last known addresses. Therefore, you are hereby informed to attend in person or through your advocate on the next date of hearing i.e., 14.03.2024. Hence this notice.

Sd/- Avinash Alladi,
Advocate
Counsel for Applicant/Resolution Professional,
GLC & PARTNERS H. No.8-2-293/82/J3/443/A/8,
Road No.86, Jubilee Hills, Hyderabad, Telangana 500033, Ph. No. 6309584646

NOTICE

NOTICE is hereby given that the certificates for 20 equity shares bearing certificate numbers 119469 and 264387 and Distinctive numbers from 6666674 to 6666683 and from 144303000 to 144303009 under folio No. 70975645 of Larsen & Toubro Ltd standing in the name of Atul Khandelwal have been lost or mislaid and the undersigned has applied to the company to issue duplicate certificates for the said shares. Any persons who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad - 500032 within one month from this date else the company will proceed to issue duplicate certificates.

Name of the Shareholder
Atul Krishna Khandelwal

Place : **Mumbai**
Date : **07/03/2024**

NOTICE

NOTICE is hereby given that the certificates for 8 equity shares bearing certificate number 119455 and Distinctive numbers from 35332436 to 35332443 under folio No. 70975645 of Ultratech Cement Ltd standing in the name of Atul Khandelwal have been lost or mislaid and the undersigned has applied to the company to issue duplicate certificates for the said shares. Any persons who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad - 500032 within one month from this date else the company will proceed to issue duplicate certificates.

Name of the Shareholder
Atul Krishna Khandelwal

Place : **Mumbai**
Date : **07/03/2024**

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

digit

GO DIGIT GENERAL INSURANCE LIMITED

Our Company was incorporated as 'Oben General Insurance Limited' at Pune, Maharashtra, under the Companies Act, 2013, pursuant to a certificate of incorporation dated December 7, 2016, issued by the Registrar of Companies, Maharashtra at Pune ("**RoC**"). Subsequently, pursuant to a resolution of our Board dated May 23, 2017 and a resolution of our Shareholders dated May 23, 2017, the name of our Company was changed from 'Oben General Insurance Limited' to 'Go Digit General Insurance Limited', and a fresh certificate of incorporation under the Companies Act, 2013 was issued by the RoC on June 12, 2017. For further details in relation to change in name of our Company and Registered Office, see "***History and Certain Corporate Matters***" beginning on page 269 of the draft red herring prospectus dated March 30, 2023 ("**Draft Red Herring Prospectus**") which amended, restated, and replaced the draft red herring prospectus dated August 14, 2022 ("**Previous DRHP**").

Corporate Identity Number: U66010PN2016PLC167410; **IRDAI Registration Number:** 158; **Website:** https://www.godigit.com
Registered Office: 1 to 6 Floor, Ananta One, Pride Hotel Lane, Narveer Tanaji Wadi, City Survey No.1579, Shivajinagar, Pune 411005, Maharashtra, India. **Corporate Office:** Atlantis, 95, 4th B Cross Road, Koramangala Industrial Layout, 5th Block, Bengaluru 560095, Karnataka, India
Contact Person: Tejas Saraf, Company Secretary and Compliance Officer; **Telephone:** +91 20 67495400, **Email:** cs@godigit.com

OUR PROMOTERS: KAMESH GOYAL, GO DIGIT INFOWORKS SERVICES PRIVATE LIMITED, OBEN VENTURES LLP AND FAL CORPORATION

PUBLIC NOTICE REGARDING NEWS ARTICLES PUBLISHED IN RELATION TO THE INITIAL PUBLIC OFFERING ("IPO") OF GO DIGIT GENERAL INSURANCE LIMITED (THE "COMPANY")

This is with reference to the articles published on various news websites with respect to the observations issued by the Securities and Exchange Board of India (**"SEBI"**) on March 1, 2024 (**"SEBI Observations"**) on the draft red herring prospectus dated March 30, 2023, as amended by way of an addendum dated November 9, 2023(**"DRHP"**), and, specifically, the following articles:

- *"Insurtech Unicorn Digit Gets SEBI Nod For IPO" (web link: https://inc42.com/buzz/insuretech-unicorn-digit-gets-sebi-nod-for-ipo/) published by Inc42 on March 1, 2024;*
- *"India regulator clears Fairfax-backed Digit's IPO after delay, letter shows" (web link: https://www.reuters.com/world/india/india-regulator-clears-fairfax-backed-digits-ipo-after-delay-letter-shows-2024-03-01/) published by Reuters on March 1, 2024;*
- *"Go Digit IPO: Virat Kohli, Anushka Sharma-backed Go Digit gets SEBI green signal to launch IPO. Check Details" (web link: https://www.livemint.com/market/ipo/go-digit-ipo-virat-kohli-anushka-sharma-backed-go-digit-gets-sebi-green-signal-to-launch-ipo-check-details-11709618466856.html) published by Live Mint on March 5, 2024; and*
- *"IPO alert! Virat Kohli-Anushka Sharma backed company gets SEBI nod for issue" (web link: https://www.etnownews.com/markets/ipo-alert-virat-kohli-anushka-sharma-backed-company-gets-sebi-nod-for-issue-article-108243633) published by ET Now on March 5, 2024.*

In this regard, the Company hereby clarifies that it has not, in any manner, issued any comments setting out the details of its IPO to any publication. Further, the Company did not, in any manner, make the SEBI Observations or any details pertaining to the contents of the SEBI Observations available for publication. The Company had refused to comment on the matter, which has also been stated in certain of these articles.

Further, as regards to the statements made in the articles with respect to the size, marketing and timing of the IPO and consequent listing in May, 2024, the Company is yet to decide on any timeline for the launch or marketing of the IPO, or the consequent listing and the same shall be determined at the opportune time, subject to all necessary corporate approvals and prevailing market conditions, and disclosure of all relevant details in connection with the IPO will be made in accordance with the applicable laws.

All the information contained in these articles, including any pictures of any celebrities, have been sourced and published without the Company's involvement, including from the perspective of the Company providing any opinions, statements or clarification to any of these publications.

The Company is committed to compliance with the applicable provisions of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 and other applicable laws, and hereby reiterates that it has not shared any information with any publication/media that is extraneous to the contents of the DRHP.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Pune
Date: March 6, 2024

For and on behalf of Go Digit General Insurance Limited
Sd/-
Company Secretary and Compliance Officer

GO DIGIT GENERAL INSURANCE LIMITED is proposing, subject to applicable regulatory requirements, receipt of necessary approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP dated March 30, 2023 with SEBI and the Stock Exchanges on March 31, 2023 and an addendum to the DRHP dated November 9, 2023 with SEBI and the Stock Exchanges, which replaces the Previous DRHP in its entirety. The DRHP and the addendum shall be available on the websites of SEBI at www.sebi.gov.in, stock exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com, respectively and are available on the websites of the BRLMs, i.e. ICICI Securities Limited at www.icicisecurities.com, Morgan Stanley India Company Private Limited at www.morganstanley.com, Axis Capital Limited at www.axiscapital.co.in, HDFC Bank Limited at www.hdfcbank.com, IIFL Securities Limited at www.iiflcap.com and Nuvama Wealth Management Limited *(formerly known as Edelweiss Securities Limited)* at www.nuvama.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "***Risk Factors***" beginning on page 45 of the DRHP. Potential investors should not rely on the DRHP or the addendum filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the **"Securities Act"**) or any state securities laws in the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from or not subject to the registration requirements of the Securities Act, and (ii) outside the United States in offshore transactions as defined in and in reliance upon Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

CONCEPT

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

।। न मे भक्त प्रणश्यति ।।

किनारा तुला सिडकोला

चला उभारा शुभ्र शिडे ती गर्वाने वरती।
कथा या खुळ्या सागराला अनंत आमुची ध्येयासक्ती।
अनंत अन आशा किनारा तुला पामराला।

कवी कुसुमाग्रजांचे हे काव्य ज्यामधून ध्येयासक्ती आणि अनंत अशा आत्मविश्वासाचे वर्णन केले गेले. ज्याचे मोजमाप करता येत नाही. ज्यांची ध्येयासक्ती अमर्याद आहे. त्यांना किनाऱ्याचीही आवश्यकता भासत नाही. या कवितेचा हा आशय जर लक्षात घेतला तर महाराष्ट्राला लाभलेल्या सातशे वीस किलोमीटरच्या किनारपट्टीलाही असाच अनंत आत्मविश्वास आणि ध्यास लाभलेला आहे. आता याच किनारपट्टीचा विकास करण्याची आस राज्य सरकारला लागलेली दिसते. हा संपूर्ण सातशे वीस किलोमीटरचा किनारपट्टीचा भाग विविध प्रकारच्या विकासाकरिता सिडको म्हणजेच शहर आणि औद्योगिक विकास महामंडळ ज्याच्याकडे शहरांच्या नियोजनबद्ध विकासाची जबाबदारी सोपवली जाते. सर्वप्रथम नवी मुंबईच्या विकासासाठी सिडकोची स्थापना केली गेली. आणि अपेक्षेप्रमाणे नव्या मुंबईचा आधुनिक पद्धतीने आणि अधिकाधिक नियोजनबद्ध विकास केला गेला. म्हणजे सिडकोच्या स्थापनेमागे जो उद्देश होता तो सफल झाल्याने सिडकोकडे इतर शहरांच्या लगत नवीन शहरे वसवण्यासाठीदेखील जबाबदारी सोपवली गेली. ज्यामध्ये नवीन नाशिक, नवीन संभाजीनगर अशा काही शहरांचा समावेश होता. सिडकोने तयार केलेल्या नागरी आणि औद्योगिक वसाहती अनेक अर्थांनी यशस्वी ठरल्या. कदाचित हाच अनुभव लक्षात घेऊन आता संपूर्ण कोकण किनारपट्टीवरच्या नियोजनबद्ध विकासाची जबाबदारी सिडकोकडे देण्याचा निर्णय राज्य सरकारने घेतलेला दिसतो. परंतु हा निर्णय घेण्यापूर्वी प्राथमिक स्वरूपात या किनारपट्टीचा कोणकोणत्या माध्यमातून विकास होऊ शकतो. याचा आराखडा जाहीर करणे आवश्यक होते. जसा कोणताही प्रयत्न न करता सिडकोकडे ही जबाबदारी दिली गेली आहे. परंतु संपूर्ण किनारपट्टीमध्ये विपुल अशी नैसर्गिक साधनसंपत्ती शिवाय पर्यटनाची देणगी लाभलेली आहे. या भागाचा ज्या ज्या पद्धतीने विकास होईल तो तो कमीच पडावा अशी आज तिथली परिस्थिती आहे. म्हणूनच सिडकोचीच कसोटी लागू शकते आणि किनारा तुला सिडकोला असे त्याचे स्वरूपही समोर येते.

कोकणाची ओळख कायम राहावी

राज्य सरकारने हा निर्णय आताच का घेतला हे वेगळे सांगण्याची आवश्यकता नाही. महिनाभरावर येऊन ठेपलेल्या लोकसभा निवडणुका आणि वर्षभराने होणाऱ्या विधानसभा निवडणुकांचा विचार केला तर त्यातला राजकीय अर्थदेखील स्पष्ट होतो. परंतु आपल्याकडे लोकशाही व्यवस्था आहे. राज्यकारभार हा निवडणुकांचे राजकारण समोर ठेवून चालवला जातो. त्यानिमित्ताने का होईना परंतु विकासाचे धोरण राबवले जाणार असेल तर त्याचा स्वीकार करावा लागेल. कोकणबाबत घेतला गेलेला हा निर्णय तिथल्या विकासाला पूरक ठरू शकतो. परंतु आतापर्यंतचा अनुभव लक्षात घेतला तर विकासाच्या या वरवंट्याखाली त्या त्या भागातल्या नैसर्गिक साधनसंपत्तीचाही बळी दिला जातो. कोकणाचे वैशिष्ट्य अनेक अर्थाने खूप मोलाचे ठरते. मुळातच महाराष्ट्रासारख्या राज्याला इतका विस्तीर्ण सागरकिनारा लाभलेला आहे. शिवाय कोकणची संपूर्ण भूमी ही आंबा, काजू, फणस, सुपारी, नारळ अशा फळबागांसाठी प्रसिद्ध तर आहेच. शिवाय या परिसरात मत्स्य व्यवसाय मोठ्या प्रमाणावर चालतो. छोट्या छोट्या खाड्या किंवा ज्याला आपण छोटे समुद्र किनारे म्हणू शकतो अशा ठिकाणी अत्यंत सुंदर पर्यटनाची ठिकाणेदेखील आहेत. अशा एक ना अनेक मुद्यांचा विचार केला तर तिथल्या या निसर्गाला जपण्याचा कसा आणि कोणता प्रयत्न होणार आहे हेदेखील सरकारने स्पष्ट केले पाहिजे. काही वर्षांपूर्वी एन्रॉन प्रकल्प आणला गेला. भ्रष्टाचार आणि राजकारणामुळे त्याला गाशा गुंडाळावा लागला. आतादेखील जैतापूरचा अणूवीज प्रकल्प आणि नाणारच्या तेलवायू प्रकल्पाच्यानिमित्ताने बरीच मोठी आंदोलनेही झाली. म्हणूनच प्रकल्पांचा रेटा आणि तिथल्या निसर्गावर वरवंटा असे समीकरण होता कामा नये. निसर्गतः कोकणाला लाभलेली ही ओळख आहे ती केवळ टिकवण्याचेच नव्हे तर त्यात आधुनिकता आणून तिचाही विकास करण्याचे काम सिडकोने केले पाहिजे आणि हे तितकेच मोठे आव्हान सिडकोपुढे राहणार आहे.

आंतरराष्ट्रीय ब्रँडींग आवश्यक

संपूर्ण किनारपट्टीच्या विकासाची जबाबदारी सिडकोवर सोपवणे म्हणजेच एकूणच नगरनियोजनातला तोदेखील मोठा विक्रम ठरू शकेल. रायगड, पालघर, विरार, या भागातही नगरनियोजनाचे काम काही प्रमाणात सिडकोकडे दिले गेले होते. परंतु हा सर्वात मोठा भूभाग सिडकोला विकसित करायचा तर आहेच. परंतु तितकाच मोठा किनारपट्टीचा भाग विकसित करण्याचे आव्हानही पेलायचे आहे. यासाठी आंतरराष्ट्रीय स्तरावरच्या संस्थेची सल्लागार म्हणूनही नियुक्ती केली जाणार आहे. परंतु या आंतरराष्ट्रीय स्तरावरच्या संस्थेला कोकणाचे वैशिष्ट्य सांगणे आणि तिथली शेती, पर्यटन, लोकजीवन, कोकणाला लाभलेला ऐतिहासिक किंवा सांस्कृतिक वारसा या सगळ्यांचे महत्त्व समजावून द्यावे लागेल. सर्वात महत्त्वाचे म्हणजे या विकासातून कोकणात रोजगार निर्माण झाला पाहिजे. रोजगार निर्माण होण्याबरोबरच तंत्रज्ञानाला अनुकूल पायाभूत सुविधाही आवश्यक ठरतील. ज्यामध्ये वेगवेगळ्या शिक्षण संस्था, रुग्णालये, याचा विचार अग्रक्रमाने करावा लागेल. सागरी किनारा लक्षात घेऊन सुरक्षितता आणि संरक्षण दुर्लक्षित करून चालणार नाही. अर्थातच कोणत्याही पद्धतीने कोकणाची जी ओळख आहे ती पुसली जाणार नाही. उलट कोकणाचे निसर्ग आणि वैभवाचे जागतिक स्तरावर ब्रँडींग करण्याचा प्रयत्न सिडकोकडून व्हायला हवा. ज्याप्रमाणे आज गोवा किंवा केरळच्या किनारपट्टीचे जागतिक स्तरावर ब्रँडींग झालेले आहे. यापुढच्या प्रकल्पांची अंमलबजावणी करताना स्थानिक नागरिकांना किंवा संस्थांना विश्वासात घेणे तितकेच आवश्यक ठरते. सध्या ज्याठिकाणी स्वायत्त संस्थांचा कारभार चालतो. त्यांना सिडकोच्या कार्यक्षेत्रातून वगळले गेले आहे. बऱ्याच कालावधीनंतर शहरी नियोजनाची व्यवस्था होत असेल तर ती विचारपूर्वक झाली पाहिजे.

मध्य प्रदेशचा पराभव करून विदर्भ फायनलमध्ये रणजी चषकाच्या अंतिम फेरीत मुंबईचे पारडे जड

■ मुंबई

मध्य प्रदेशने पहिल्या डावात विदर्भावर ८२ धावांची आघाडी घेतली. तर विदर्भाने दुसऱ्या डावात यश राठोडच्या १४१ धावांच्या जोरावर ४०२ पर्यंत मजल मारली. त्यामुळे मध्य प्रदेशला विजयासाठी ३२० धावांचे आव्हान मिळाले. मध्य प्रदेशच्या ओपनरने ९४ धावांची तडाखेदार खेळी केली तर हर्ष गवळी याने ६७ धावा जोडून मध्य प्रदेशच्या विजयाच्या आशा कायम ठेवल्या. मात्र हे दोघेही आऊट झाल्यानंतर मध्य प्रदेशच्या इतर फलंदाजांना काही खास करता आले नाही. मध्य प्रदेशचा डाव २५८ धावांवर आटोपला.

विदर्भाचे पहिल्या डावात १७० धावांवर पॅकअप झाले. मात्र त्यानंतर दुसऱ्या डावात यश राठोडच्या १४१ धावांच्या खेळीमुळे विदर्भाने जोरदार मुसंडी मारत कमबॅक केले. अक्षय वाडकर यानेही ७७ धावांची खेळी केली. त्यानंतर विदर्भाच्या गोलंदाजांनी मध्य प्रदेशला २५८ धावांत गुंडाळून फायनलचे तिकीट कन्फर्म केले. आता मुंबई विरुद्ध विदर्भ यांच्यात १० मार्चपासून मुंबईतील वानखेडे स्टेडियममध्ये अंतिम सामना खेळवण्यात येणार आहे. रणजी चषक स्पर्धेच्या अंतिम सामन्यात एकाच राज्यातील २ संघ फायनलमध्ये पोहोचण्याची ही दुसरी वेळ ठरली आहे. याआधी १९७१ साली मुंबई विरुद्ध महाराष्ट्र असा सामना झाला होता. तेव्हा मुंबईने बाजी मारली होती. आता ५३ वर्षांनी पुन्हा एकदा एकाच राज्यातील संघ आमनेसामने आहेत. दरम्यान कागदावर मुंबईचा संघ विदर्भापेक्षा मजबूत आहे. मुंबई संघात अजिंक्य रहाणे, श्रेयस अय्यर, पृथ्वी शॉ, सर्फराज खान यांच्यासारखे कसोटी प्लेअर आहेत. त्यामुळे अंतिम फेरीत मुंबईचे पारडे जड आहे.

रणजी स्पर्धेच्या दुसऱ्या उपांत्य फेरीच्या सामन्यात विदर्भाने मध्य प्रदेशचा पराभव करून अंतिम फेरी गाठली. आता रणजी चषकासाठी अंतिम फेरीत मुंबई विरुद्ध विदर्भ यांच्यात संघर्षपूर्ण लढत होईल. कर्णधार अजिंक्य रहाणेसह मुंबई संघात दिग्गज स्टार खेळाडू असल्याने अंतिम फेरीत मुंबईचे पारडे जड आहे. त्यामुळे १० मार्चला मुंबईत होणाऱ्या फायनलमध्ये कोण बाजी मारणार याकडे सर्वांचे लक्ष लागलेले आहे.

इंग्लंडचा संघ जाहीर

पाचवा कसोटी सामना

■ धर्मशाला

उद्यापासून भारत विरुद्ध इंग्लंड यांच्यातील ५वा कसोटी सामना उद्यापासून सुरू होत आहे. मात्र ३ सामन्यांत पराभव होऊनही इंग्लंडने आपल्या संघात मोठे बदल केले नाहीत. केवळ एक बदल केला आहे. ओली रॉबिन्सन याच्याऐवजी पुन्हा मार्क वूडचा संघात समावेश केला आहे. धरमशाला कसोटीसाठी इंग्लंडने एक दिवस अगोदरच आपल्या अकरा खेळाडूंची घोषणा केली आहे. आणि संघात बदल केला आहे. चौथ्या कसोटी सामन्यात खेळलेला ओली रॉबिन्सन शेवटच्या कसोटी सामन्यातून बाहेर गेला होता. त्याच्या जागी पुन्हा एकदा मार्क वुडचा प्लेइंग इलेव्हनमध्ये समावेश केला आहे. झाक क्रावली, बेन डकेट, ऑली पोप, जो रूट, जॉनी बेअरस्टो, बेन स्टोक्स (कर्णधार), बेन फोक्स (यष्टीरक्षक), टॉम हार्टली, मार्क वूड, जेम्स अँडरसन आणि शोएब बशीर

महिला क्रिकेटच्या इतिहासात शबनमचा सर्वात वेगवान चेंडू टाकण्याचा विक्रम

■ नवी दिल्ली

सध्या भारतात महिला प्रीमियर लीग सुरू आहे. या स्पर्धेत जगभरातील नामांकित महिला खेळाडू खेळत आहेत. यातील दक्षिण आफ्रिकेची स्टार गोलंदाज शबनम हिने एक वेगळाच विक्रम केला आहे. तिने दिल्ली विरुद्ध मुंबई इंडियन्स या सामन्यात मुंबई इंडियन्सकडून गोलंदाजी करताना ताशी १३२ किमी वेगाने चेंडू टाकला आहे. फक्त पुरुष क्रिकेटमधील काही मोजकेच गोलंदाज इतक्या तुफान वेगात चेंडू टाकतात. यात ऑस्ट्रेलियाचा कर्णधार कमिन्स, स्टार्क, न्यूझीलंडचा बोल्ट विंडीजचा जोसेफ, पाकिस्तानचा शाईन आफ्रिदी यासारख्या खेळाडूंचा समावेश आहे. मात्र महिला क्रिकेटमध्ये इतक्या वेगाने आजवर कुणीही गोलंदाजी केली नव्हती. पण शबनमने वयाच्या ३५ व्या वर्षी हा विक्रम केला.

केएमपी युवा कबड्डी स्पर्धेत रत्नागिरी जिल्हा संघ विजयी

■ पुणे

केएमपी युवा कबड्डी सीरिज २०२४ मध्ये आज दुसऱ्या दिवसाची सुरुवात रत्नागिरी जिल्हा विरुद्ध धुळे जिल्हा या लढतीने झाली. धुळे संघाने ३-० अशी सुरुवात केली होती. मात्र रत्नागिरीच्या अमरसिंग कश्यप व अभिषेक शिंदे यांनी पलटवार करत धुळे संघावर लोन पडला. मध्यंतरापर्यंत धुळेच्या अक्षय पाटीलने सलग चढायांमध्ये गुण मिळवत सामन्यात रंगत आणली. रत्नागिरी जिल्ह्याकडे मध्यंतराला २०-१८ अशी आघाडी होती.

दुसऱ्या हाफच्या सुरुवातीलाच अभिषेक शिंदेने गुण मिळवत धुळे संघाला दुसऱ्यांदा ऑल आऊट केले. अभिषेक शिंदेला श्रेयस शिंदेने चांगली साथ दिली. धुळे संघाकडून अक्षय पाटीलने सलग दुसरा सुपर टेन पूर्ण केला.

घोष चषक महिला टी-२० क्रिकेट स्पर्धेत डॅशिंग स्पोर्ट्स अंतिम फेरीत

■ मुंबई

स्पोर्टिंग युनियनने कल्याणदास मेमोरियल स्पोर्ट्स फाऊंडेशन आणि युरोपेमसह आयोजित केलेल्या अजित घोष महिला टी-२० स्पर्धेच्या दुसऱ्या उपांत्य सामन्यामध्ये नॅशनल क्रिकेट क्लबचा ८ विकेट्सनी पराभव करून डॅशिंग स्पोर्ट्सने या स्पर्धेची अंतिम फेरी गाठली. नॅशनलला २० षटकांत केवळ ९ बाद ८६ अशी मजल मारता आली. त्यांची ध्रुवी त्रिवेदी ही १८ धावांची सर्वोच्च खेळी करू शकली. निलाक्षी तलाठी आणि श्रेया सुरेश यांची गोलंदाजी प्रभावी ठरली. डॅशिंगने १५ षटकांमध्ये आपले लक्ष्य पार केले. २ बाद १८ नंतर खुशी निजाई (नाबाद २७) आणि किमया राणेने (नाबाद ३२) ६९ धावांची अभेद्य भागिदारी केली.

फॉर्म बी
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)

पूर्वी मेटल्स प्रा. लि.च्या भागधारकांचे लक्ष वेधण्याकरिता

अ.क्र.	तपशील	वर्णन
१.	कॉर्पोरेट ऋणकोचे नाव	मे. पूर्वी मेटल्स प्रा. लि.
२.	कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	१८ ऑक्टोबर, २०११
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	आरओसी - मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्र.	U51109MH2011PTC223185
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	प्लॉट क्र. ९५/९६/१२९ जवाहर को-ऑप. इंड. इस्टेट, कामोठे पनवेल, जिल्हा रायगड, मुंबई महा. ४१०२१९ भारत.
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	२३.०२.२०२४
७.	कॉर्पोरेट ऋणकोचे परिसमापन सुरू होण्याचा दिनांक	०४.०३.२०२४
८	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण पत्ता	भारती मनोज डागा IBBI/IPA-001/IP-P-01963/2020-21/13070
९	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	९४बी, पलश टॉवर, वीरा देसाई रोड, अंधेरी पश्चिम, मुंबई ४०००५३, कन्ट्री क्लबजवळ, मुंबई उपनगर, महाराष्ट्र, ४०००५३. bharteedaga1008@gmail.com
१०	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	३०१, पूनम पर्ल्स, न्यू इंडिया ॲश्यूरन्स कॉलनीसमोर, जुहू लेन, अंधेरी (प) - ४०००५८. liquidation.purvimetals@gmail.com
११	दावा सादर करण्याचा अंतिम दिनांक	२४.०३.२०२४

याद्वारे सूचना देण्यात येते की, माननीय राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी **दि. २३.०२.२०२४** रोजी **पूर्वी मेटल्स प्रा. लि.**चे परिसमापन सुरू करण्याचे आदेश दिले आहेत.
पूर्वी मेटल्स प्रा. लि.च्या भागधारकांना याद्वारे त्यांचे दावे पुराव्यासह **दि. २४.०३.२०२४** रोजी किंवा त्यापूर्वी परिसमापकाकडे बाब क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.
वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारक त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करु शकतात.
दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
भारती मनोज डागा
पूर्वी मेटल्स प्रा. लि.चे परिसमापक

दिनांकः ०६.०३.२०२४
ठिकाणः मुंबई

फॉर्म जी
नवी मुंबई येथे अभियांत्रिकी, प्रापण आणि बांधकाम (ईपीसी) मध्ये कार्यरत
फर्नेस फॅब्रिका (इंडिया) लिमिटेड
करिता स्वारस्य अभिव्यक्तीचे आमंत्रण
(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए च्या उप-विनियमन (१) अन्वये)

संबंधित तपशील

१.	कॉर्पोरेट ऋणकोचे नाव व पॅन आणि सीआयएन / एलएलपी क्र.	फर्नेस फॅब्रिका (इंडिया) लिमिटेड पॅनः AAACF0527E सीआयएनः U28123KL1985PLC026752
२.	नोंदणीकृत कार्यालयाचा पत्ता	एमआयएलएमए डेअरीसमोर, कूनमथाई, इडापल्ली, कोची, केरळ - ६८२०२४.
३.	वेबसाईटचे यूआरएल	https://furnacefabricaindia.com/
४.	बहुसंख्य अचल संपत्ती असलेल्या जागेचा तपशील	१) सी-१५, एमआयडीसी, टीटीसी इंड. एरिया, गाव पावणे, ठाणे-बेलापूर रोड, कोपरखैरणे, नवी मुंबई-४००७१०. २) सी-१६, एमआयडीसी, टीटीसी इंड. एरिया, गाव पावणे, ठाणे-बेलापूर रोड, कोपरखैरणे, नवी मुंबई-४००७०५. ३) कार्यालय क्र. ७१४ स्वस्तिक चेंबर्स ओनर्स सीएचएस लि., सीएसटी रोड, चेंबूर, मुंबई - ४०००७१. ४) नोंदणीकृत कार्यालयः कूनमथाई, एमआयएलएमए डेअरीजवळ, ईडापल्ली, कोची-६८२०२४. ५) प्लॉट क्र. ३८ आणि ३९, वाशी गाव, वाशी, नवी मुंबई - ४००७०३. ६) टीपीएस स्कीम क्र. १ अंतर्गत प्लॉट क्र. ३७८, एसटी बस डेपोजवळ, पनवेल गाव - ४१०२०६. ७) कांदला (सेझ), प्लॉट क्र.५१८-५२१-३७०२०१ येथील वर्कशॉप (विवादाअंतर्गत)
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	ही ईपीसी कंपनी असल्याने स्थापित क्षमतेची गणना करता येत नाही.
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/ सेवांचे परिमाण आणि मूल्य	वित्तीय वर्ष २०२०-२१ करिता लेखापरिक्षित वित्तीय विवरणपत्रानुसार उलाढाल रु. २३५.९६ कोटी एवढी होती. तथापि, गत २ वर्षांकरिता व्यवसाय अ-कार्यरत आहे. तसेच, ही ईपीसी कंपनी असल्याने उत्पादने/सेवांच्या संख्येची गणना करता येत नाही.
७.	कर्मचारी/कामगारांची संख्या	चार (४) कर्मचारी
८.	शेवटच्या दोन वर्षांचे उपलब्ध वित्तीय विवरणपत्र (वेळापत्रकासह), धनकोंची यादी समाविष्ट असलेले पुढील तपशील उपलब्ध असलेले यूआरएलः	वेबसाईट यूआरएल https://furnacefabricaindia.com/ किंवा माहिती furnace.ibc@gmail.com येथे ईमेल पाठवून प्राप्त करता येऊ शकतील.
९.	संकेताच्या कलम २५(२)(एच) अन्वये ठराव अर्जदाराची पात्रता उपलब्ध असलेले यूआरएलः	पात्रता निकष https://furnacefabricaindia.com/ वर उपलब्ध असलेल्या तपशीलवार स्वारस्य अभिव्यक्ती प्रक्रिया दस्तऐवजामध्ये उल्लेखित आहेत किंवा furnace.ibc@gmail.com येथे ईमेल पाठवून प्राप्त करता येतील.
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांकः	२२ मार्च, २०२४
११.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी पारित करण्याचा दिनांक	१ एप्रिल, २०२४
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक	६ एप्रिल, २०२४
१३.	संभाव्य ठराव अर्जदारांची अंतिम यादी पारित करण्याचा दिनांक	१६ एप्रिल, २०२४
१४.	संभाव्य ठराव अर्जदारांना माहिती निवेदनपत्रिका, मूल्यांकन नमुना आणि ठराव योजनेकरिता विनंती पारित करण्याचा दिनांक	२० एप्रिल, २०२४
१५.	ठराव योजना सादरीकरणाचा अंतिम दिनांक	२० मे, २०२४
१६.	ईओआय सादर करण्यासाठी प्रक्रिया ईमेल आयडी	furnace.ibc@gmail.com

टीपः सध्या सीआयआरपी कालावधी दि. २९ एप्रिल, २०२४ पर्यंत आहे. म्हणून, ठराव व्यावसायिक धनको समितीच्या मंजुरीनंतर निर्णय अधिकाऱ्यांकडे सीआयआरपी कालावधी वाढविण्याकरिता अर्ज दाखल करणार आहेत. परिणामी, उपरोल्लेखित वेळापत्रक धनको समितीच्या आणि त्यानंतर निर्णय अधिकाऱ्यांच्या मंजुरीच्या अधीन आहे.

अलोक कुमार अगरवाल ठराव व्यावसायिक
फर्नेस फॅब्रिका (इंडिया) लिमिटेड
आयबीबीआय नोंद. क्र. IBBI/IPA-001/IP-P00059/2017-2018/10137
आयबीबीआय नोंदणी पत्ता: ६०५, सनसिटी बिझनेस टॉवर, गोल्फ कोर्स रोड, सेक्टर ५४, गुरगाव, हरयाणा-१२२००२.
एएफए वैधताः १९ नोव्हेंबर, २०२४

दिनांक: ०७ मार्च, २०२४
ठिकाण: नोएडा

बृहन्मुंबई महानगरपालिका
मुख्य अभियंता (यांत्रिक आणि विद्युत) यांचा विभाग
क्र.इ.इ. मेक./४७५०/रेफ्री दि. ०५.०३.२०२४
ई-निविदा सूचना

विभाग	मु. अभि. (यांत्रि. व विद्यु.)
उप-विभाग	उ.मु.अभि. (यांत्रि. व विद्यु.) शहर / कार्य. अभि. यांत्रि (रेफ्रिजरेशन)
बोली क्र.	1) 2024_MCGM_1026764_1
विषय	हॉकर्स प्लाझा, दादर येथे महापालिका मुख्य लेखापरीक्षीत विभागाच्या कार्यालयाला ए. सी. सुविधा पुरविणे. इ. इ. मेक/रेफ्री./टी-१०० दिनांकित ०५.०३.२०२४
बोली प्रारंभ दिनांक व वेळ	०७.०३.२०२४ रोजी स. ११.०० वा.
बोली-पूर्व सभा	१४.०३.२०२४ रोजी दु. १५.०० वा.
बोली समाप्ती दिनांक व वेळ	२७.०३.२०२४ रोजी दु. १६.०० वा.
संकेतस्थळ	http://portal.www.mcgm.gov.in
संपर्क अधिकाऱ्याचे नाव	श्री. ए. के. जांभोरे
दूरध्वनी क्र.	--
मोबाईल क्र.	९९३०१२८३८७
ई-मेल	eemechref.me@mcgm.gov.in

सही/-
कार्य. अभि. यांत्रिकी (रेफ्रीजरेशन)

पीआरओ/३२२७/जाहि./२०२३-२४

शक्यतो घरी केलेले व ताजे अन्न पदार्थ खावे.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

आपल्यासमोर केलेले कौतुक ही आपली स्तुती असते तर, आपल्या माघारी केलेले कौतुक हे आपले कर्तृत्व असते.

पंचांग

गुरुवार ७ मार्च २०२४
शक १९४५ शोभननामसंवत्सर

माघ कृष्ण द्वादशी
नक्षत्र : उत्तराषाढा

रवी उदय- ०६-५५
रवी अस्त- १८-४५

-: जन्मराशी :-
००-०१ ते २४-०० मकर

विजया भागवत एकादशी, श्रवणोपवास

कविता...

मोबाईलच्या दुनियामध्ये तरुणाई हरवली...

मोबाईलच्या दुनियेमध्ये तरुणाई हरवली
अभ्यासाकडे बघता बघता पाठ फिरवली
संस्कार संस्कृतीला आज तरुणाई विसरली
एक एक पायरी चढताना आपसुक घसरली
मोबाईलच्या दुनियामध्ये तरुणाई हरवली

दिवस-रात्र मोबाईलपाई तहान भूक हरवली
मोबाईलच्या नादामध्ये नातीगोती विसरली
वेड्यासारखे मोबाईलवरती प्रेम करू लागली
खतरनाक गेमच्या खेळात उगा घसरु लागली
मोबाईलच्या दुनियामध्ये तरुणाई हरवली

चालता चालता एकमेका ठोकर देवू लागली
दिसताना कसं न दिसल्यासारखं करू लागली
चूक असताही अपशब्दात वाद घालू लागली
मोबाईलच्या व्यसनापायी वेडी झाली तरुणाई
मोबाईलच्या दुनियामध्ये तरुणाई हरवली

किती सांगावं तरुणाईस सांगून ऐकत नाही
अनमोल जीवाची त्यांना पर्वाच राहिली नाही
आईबापाचा आधार आपण हेच कळत नाही
जन्मदात्या आई-वडिलांना समजून घेत नाही
किती सांगावं तरुणाईस सांगून ऐकत नाही

मोबाईलच्या वेडापायी तरुणाई झाली बेभान
अपघातालाही कारण असे त्यांचे चंचल मन
समजना तरुणाई यातून कधी होईल सावधान
का वेडी झाली ही तरुणाई इतकी विनाकारण
समजना तरुणाई यातून कधी होईल सावधान

कधी होईल सावधान.....
कधी होईल सावधान.....

दत्तात्रय शिवराम धनावडे
कोळसेवाडी कल्याण, भ्रमणध्वनी-९८२१३४५१०१

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे**

संपर्क : संपादक विभाग: ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेल navakal.1923@gmail.com
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
REGD. No. MH/MR/SOUTH-143/2012-14
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande**